

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.66 of 2009 &  
IA Nos. 161 & 325 of 2009**

**Dated: 15<sup>th</sup> July, 2010**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Anr. ... Appellant (s)  
Versus  
Central Electricity Regulatory Commission & Anr. ... Respondent (s)

Counsel for the Appellant(s): Mr. Dinesh Khandelwal, Sushil Mathur &  
Mr. V.K. Gupta (Rep.) for RRVPNL

Counsel for the Respondent(s): Mr. Dharmesh Misra & Mr. Arpit Higgins &  
Mr. Anshuman Pande for R.2

**ORDER**

It is represented by the Representative of the Appellant that the learned counsel for the Appellant is unable to come today due to some difficulty. The learned counsel for the Respondent is present.

The diary extract shows that several times the adjournment has been granted. This Appeal relates to the year 2009. However, at the request of the Representative of the learned counsel for the Appellant, the matter is posted to **03.08.2010**. No further adjournment will be granted on this date.

**(Justice P.S. Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/ksm